IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR CP 67/2002 in OA 149/2001 DATE OF ORDER: 3.2.2003

R.C. Meena son of Shri Sultan Meena aged about 44 years, Resident of House No. 5, Ashok Chowk, Brahampuri, Jaipur and presently working as H.S.G. II, PA in the office of Chief Post Master General, Rajasthan Circle, Jaipur.

.... Applicant.

VERSUS

Shri T.R. Sharma, Chief Post Master General, Rajasthan Circle, Jaipur.

.... Respondent

Mr. C.B. Sharma, Counsel for the applicant.
Mr. N.C. Goyal, Counsel for the respondent.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)
Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt Petition has been filed for the alleged wilful disobedience of the order of this Tribunal dated 1.5.2002 passed in OA No. 149/2001.

2. The learned counsel for the respondent contemner submits that he has filed reply and has given a copy to the learned counsel for the applicant. During the course of arguments, the learned counsel for the applicant confirmed that he has got the copy of the reply and the order of the Tribunal has been complied with.

In view of the submissions of the learned counsel for the applicant, this Contempt Petition is no maintainable and is dismissed. Noticee is discharged.

(M.L. CHAUHAN) MEMBER (J)

(H.O. GUPTA) MEMBER (A)